

### आठवीं पंचवर्षीय योजना के लिए दृष्टिकोण पत्र

\*388. श्री विश्वासराव रामराव पाटिल : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आठवीं पंचवर्षीय योजना के लिये दृष्टिकोण पत्र का अध्ययन करने के लिये हाल ही में योजना आयोग की बैठक आयोजित की गई थी ;

(ख) यदि हां, तो क्या उसमें दृष्टिकोण पत्र का अनुमोदन किया गया था ; और

(ग) इसे मंजूरी के लिये राष्ट्रीय विकास परिषद को कब तक प्रस्तुत कर दिया जायेगा ?

योजना मंत्रालय में राज्य मंत्री और कार्यक्रम कार्यान्वयन मंत्रालय में राज्य मंत्री (श्री भागेय गोवर्धन) : (क) और (ख) जी, हां ।

(ग) दृष्टिकोण-पत्र का मसौदा केन्द्रीय मंत्रिमंडल द्वारा अनुमोदित कर दिया गया है तथा उसे राष्ट्रीय विकास परिषद के समक्ष, उसकी 18 तथा 19 जून, 1990 को होने वाली बैठक में रखने का प्रस्ताव है ।

### Approval to power and irrigation projects of Madhya Pradesh

\*389. SHRI AJIT P. K. JOGI:  
SHRI CHHOTUBHAI  
PATEL:

Will the PRIME MINISTER be pleased to state:

(a) whether some proposals for power and irrigation projects in Madhya Pradesh are awaiting the approval of the Planning Commission;

(b) if so, the number of such projects sent by Madhya Pradesh

Government to the Planning Commission till the end of February, 1990;

(c) the number of projects approved by the Planning Commission for inclusion in the State's Annual Plan of 1990-91 and also in the Eighth Five Year Plan; and

(d) the steps taken by Government to give clearance to those projects ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) No power or irrigation project proposed to be executed in Madhya Pradesh is pending with Planning Commission for investment clearance.

(b) to (d) Do not arise.

### शिक्षा के लिए दी गई केन्द्रीय निधियों का राज्यों द्वारा उपयोगित किया जाना

\*390. डा. जिनेन्द्र कुमार जैन :  
क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत कुछ वर्षों के दौरान, अनेक राज्य सरकारों ने शिक्षा के प्रसार व निरक्षरता दूर करने के लिये बनाई गई विभिन्न केन्द्रीय योजनाओं के अन्तर्गत दी गई राशि अन्य मदों के लिये अपयोजित तथा व्यय कर दी ;

(ख) यदि हां, तो किस-किस राज्य सरकार ने, किस वर्ष में, कितनी राशि का दुरुपयोग किया ; और

(ग) क्या सरकार ने भविष्य में निधियों के इस प्रकार के दुरुपयोग पर अंकुश लगाने के लिये कोई कदम उठाये हैं ; यदि हां, तो उनका ब्यौरा क्या है ?

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (श्री विभवसिंह मेहता) :

(क) राज्यों/संघ शासित प्रदेशों द्वारा शिक्षा के लिये केन्द्रीय कोष जारी करने अथवा उसके विचलन का कोई उदाहरण सरकार के ध्यान में नहीं आया है।

(ख) और (ग) प्रश्न नहीं उठते

#### Representations from Non-Technical Ground Duty IAF Officers

\*391. SHRI JAGADISH JANI: Will the PRIME MINISTER be pleased to state:

(a) whether Government have received representations from the Non-Technical Ground Duty Indian Air Force officers during the last one year regarding appraisal systems;

(b) if so, the details of major issues involved level, of disposal of the representations and the record of resolving each of these applications to the satisfaction of affected officers;

(c) whether injustice revealed in the past relevant period have been adequately compensated by using discretion/moderation; and

(d) if so, the details of each case supporting this aspect?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA):

(a) and (b) Five officers of the Non-Technical Ground Duty Branches of the Indian Air Force submitted representations during the last one year regarding the Appraisal Reports. The representations were generally about adverse remarks in the Annual Confidential Reports which the petitioning officers claimed to be biased. These were disposed of at the level of Direct Personnel (Officers), Air Headquarters. In all cases, the final decision was duly communicated to the officers. One of the five, representing officers has

submitted a fresh statutory complaint, which is under process.

(c) As no service wrong injustice has been done to any of the officers, their representations were rejected.

(d) Does not arise.

#### National Transportation Safety Board

@\*392. SHRI SURESH KALMADI: Will the PRIME MINISTER be pleased to state:

(a) what are the reasons for winding up of the National Transportation Safety Board; and

(b) the authority which would look after the work that was being done by this Board?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH):

(a) The National Transportation Safety Board was wound up as it was felt that it would be more appropriate if the sectoral safety organisations are adequately strengthened to achieve the object yes instead of having a separate organisation for the same purpose.

(b) The existing safety organisations in the transport sector Ministries will look after the work that was being done by NTSB.

#### Indigenously developed Radio-therapy equipment at PGIMER Chandigarh

\*393. SHRI SURESH PACHOURI:

SHRI MURLIDHAR CHANDRAKANT BHANDARE:

Will the PRIME MINISTER be pleased to state:

(a) whether a sophisticated radio-therapy equipment for treat-

@Previously Starred Question 312 transferred from the 23rd May, 1990.